

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2666
ANSWERED ON 22ND DECEMBER, 2022**

ALLOCATION OF FUND FROM CRIF

2666. DR. M.P. ABDUSSAMAD SAMADANI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to make any changes in the criteria for allocation of funds among States from Central Road and Infrastructure Fund (CRIF) and if so, the details thereof;**
- (b) whether it has come to the notice of the Government that small States are getting less funding vis-a-vis larger States under existing criteria and if so, the details thereof;**
- (c) whether the Government proposes to resolve this issue by considering weightage for the deserving States and if so, the details thereof;**
- (d) the funds allocated and sanctioned for each State under CRIF during the last three years and the current year; and**
- (e) whether the Government has allocated funds for the proposed roads under CRIF in 2021-22 under Malappuram Lok Sabha constituency and if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) The Ministry allocates funds for State Governments/ Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC) Schemes as per the

provisions of the Central Road and Infrastructure Fund (CRIF) Act, 2000 amended by the Finance Act, 2019.

As per amendment to the Government of India (Allocation of Business) Rules, 1961 in July, 2018, the subject matter pertains to the Ministry of Finance.

The CRIF is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the provisions of CRIF Act, 2000 amended by the Finance Act, 2019.

Based on the section 7A and 11 of CRIF Act, 2000, the Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC Schemes] in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020 and amendments issued on April, 2022.

This criteria inter-alia applicable to all States/ UTs provides for allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.

The salient features of the criteria for allocation of funds for development and maintenance of State Roads under the CRIF Act, 2000 is at Annexure-I.

The Ministry considers release of funds for various State Governments/ UTs for State road projects under CRIF Scheme based on proposals received from them along with submission of Utilization Certificates (UCs) of funds released earlier under the scheme. The Ministry, through its Regional offices (RO), is making payments directly to the Contractors for ongoing State road projects under EI&ISC Scheme under Direct Payment Procedure (DPP) based on progress of these works and bills raised by the Contractors.

(d) and (e) The Ministry allocates State/ UT – wise funds for State roads under CRIF and EI&ISC schemes. Funds are not allocated Lok Sabha constituency wise.

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF and EI&ISC schemes, including for the State of Kerala, during each of the last three years and current year are placed at Annexure-II and Annexure-III respectively.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 2666 FOR ANSWER ON 22.12.2022 ASKED BY DR. M.P. ABDUSSAMAD SAMADANI REGARDING ALLOCATION OF FUND FROM CRIF

The salient features of the criteria for allocation of funds for development and maintenance of State Roads under the CRIF Act, 2000: -

- i. Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.**
- ii. Total cost of the schemes to be approved to be limited to the bank of sanctions of generally three times of the annual accrual/ allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/ allocation for the year for the State/ UT.**
- iii. Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.**
- iv. Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.**
- v. Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.**
- vi. Permissible excess cost of upto 10 percentage over administratively approved cost.**
- vii. Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.**
- viii. Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).**

- ix. Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.**
- x. Project monitoring and quality control of works to be done at regular intervals.**
- xi. Quality monitoring system at State / UT level to consist of experts and supporting staff appointed by State Govt. / UT including State Quality Monitor.**
- xii. Quality monitoring system at State / UT level to devise a Quality Assurance System delineating requirement of quality, responsibility of officers and contractors, conduct independent tests, examine Quality Assurance documentation, responsibility of training PWD staff and recommending laboratory and field testing facilities.**
- xiii. Inspection of works by civil engineer(s) having degree in civil engineering and 10 years' experience / Inspection of works by an independent impartial agency/ firm.**
- xiv. Connectivity to Pilgrim and Tourist Centres, Air Ports, Important Monuments and Heritage Places may be developed under the scheme.**
- xv. May include wayside amenities, rest areas, food courts and road side ducts for laying utility services, such as optical fibre cable, etc.**
- xvi. The framework of Gati Shakti should be the guiding principle for identification, sanction and implementation of the Projects to ensure effective convergence to improve connectivity.**

ANNEXURE – II**ANNEXURE REFERRED TO IN REPLY TO PARTS (d) AND (e) OF LOK SABHA UNSTARRED QUESTION NO. 2666 FOR ANSWER ON 22.12.2022 ASKED BY DR. M.P. ABDUSSAMAD SAMADANI REGARDING ALLOCATION OF FUND FROM CRIF**

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF scheme during each of the last three years and current year

Amount in Rs. Crores									
Sl. No.	State/UT	2019-20		2020-21		2021-22		2022-23 (Till 31.10.2022)	
		Accrual	Release*	Accrual	Release*	Accrual	Release*	Accrual#	Release#
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	Andhra Pradesh	349.64	350.08	325.54	322	334.96	300.8	407.98	344.73
2	Arunachal Pradesh	133.2	126.61	125.48	42.03	128.39	128.33	158.45	42.01
3	Assam	149.03	149.03	140.74	220.81	143.8	77.51	182.04	55.52
4	Bihar	210.35	223.16	195.3	425.93	201.16	447.06	243.03	205.35
5	Chhattisgarh	254.6	371.61	237.5	234.92	245.74	230.29	301.67	0
6	Goa	15.67	7.29	14.43	0	13.41	0	17.44	0
7	Gujarat	451.33	718.87	424.68	430.74	434.06	725.29	546.55	104.32
8	Haryana	185.1	200.77	167.73	78.54	177.05	163.71	212.19	0
9	Himachal Pradesh	103.27	87.12	97.27	95.95	99.74	188.01	126.34	106.75
10	Jharkhand	171.07	137.67	160.88	78.77	164.33	40.79	198.48	0
11	Karnataka	476.84	382.57	439.77	434.99	443.11	442.9	550.64	465.27
12	Kerala	140.54	0	132.26	273.99	126.77	126.71	157.95	133.46
13	Madhya Pradesh	579.67	693.25	541.01	535.13	556.21	622.93	679.27	378.51
14	Maharashtra	728.84	629.83	683.27	675.84	683.8	390.27	840.46	710.15
15	Manipur	38	12.64	35.85	13.22	36.6	13.43	45.17	13.81
16	Meghalaya	43.34	29.1	40.81	76.93	40.63	90.55	50.98	43.08
17	Mizoram	34.55	34.55	32.56	32.28	33.14	22.06	41	0
18	Nagaland	27.87	9.29	26.44	37.41	27.02	27	33.6	28.39
19	Odisha	308.94	286.96	289.54	534.19	298.67	535.07	365.87	102.78
20	Punjab	159.6	259.37	148.77	141.18	149.41	193.35	189.9	53.42
21	Rajasthan	669.01	415.17	622.71	141.81	627.89	148.4	768.16	434.19
22	Sikkim	12.89	4.29	12.09	3.98	12.06	25.78	15.13	0
23	Tamil Nadu	379.65	262.37	352.04	503.17	350.32	350.15	432.11	365.12
24	Telangana	276.37	234.06	256.08	253.29	262.01	261.88	326.51	275.89
25	Tripura	19.13	22.03	17.89	48.84	18.49	33.76	22.78	7.63
26	Uttar Pradesh	624.31	541.09	582.69	576.36	616.59	616.29	753.78	636.91
27	Uttarakhand	103.98	42.58	97.23	61.34	98.85	98.8	122.35	62.05
28	West Bengal	224.7	451.67	209.2	136.11	213.97	287.06	257.88	217.9

Amount in Rs. Crores									
Sl. No.	State/UT	2019-20		2020-21		2021-22		2022-23 (Till 31.10.2022)	
		Accrual	Release*	Accrual	Release*	Accrual	Release*	Accrual#	Release#
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
29	A& N Islands	20.22	6.74	15.12	15.12	15.17	10.08	18.72	5.27
30	Chandigarh	5.65	0	6.16	0	4.76	0	6.02	0
31	Dadra & Nagar Haveli	4.57	4.57	5.61	5.61	4.8	2.38	6.03	0
32	Daman & Diu	2.8	0						
33	Delhi	59.99	0	34.15	0	27.2	0	34.42	0
34	Jammu & Kashmir	137.85	152.96	94.51	79.4	96.91	321.18	121.81	102.89
35	Ladakh	103.82	17.36	246.22	96.95	250.83	0	309.41	83.44
36	Puducherry	12.01	4	8.47	8.47	7.39	5.18	9.29	7.83

* Funds to some States/UTs have been released more than the accrual of a State/ UT from the unspent balance of previous years of that State/UT.

including funds allocated/released for construction of ROBs/ RUBs/ Bridges on State Roads under SETU BANDHAN under CRIF Scheme

ANNEXURE – III**ANNEXURE REFERRED TO IN REPLY TO PARTS (d) AND (e) OF LOK SABHA UNSTARRED QUESTION NO. 2666 FOR ANSWER ON 22.12.2022 ASKED BY DR. M.P. ABDUSSAMAD SAMADANI REGARDING ALLOCATION OF FUND FROM CRIF**

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under EI&ISC scheme during each of the last three years and current year

Amount in Rs. Crores									
Sl. No.	State / UT / Agency	2019-20		2020-21		2021-22		2022-23 (Till 31.10.2022)	
		Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	Arunachal Pradesh	40	26.49	33.5	33.44	15	28.1	17	16.6
2	Assam	52	39.97	43	34.81	21.39	49.01	15	12.51
3	Goa	20	16.11	10.5	6.39	3	0	0	0
4	Gujarat	2	0.04	7.59	7.59	8.17	7.36	8	5.38
5	Haryana	30	19.66	11.73	2.4	4.92	0	40	36.01
6	Himachal Pradesh	12	8.35	6.98	6.48	2	0.73	0	0
7	Karnataka	2	0	2.37	2.37	0.68	0	0	0
8	Madhya Pradesh	0	0	6.3	6.62	4.8	6.84	10	6.77
9	Maharashtra	2	0	0	0	0	0	0	0
10	Manipur	25	22.5	40	39.99	26.66	31.99	20	19.93
11	Meghalaya	22	20.44	20	19.5	5.71	5.68	3	2.27
12	Mizoram	0	0	10	5.01	2.86	1.42	11	5.65
13	Nagaland	130	147.8	72	71.59	83.83	89.78	59	58.97
14	Odisha	55	37.87	46	44.63	78.64	48.69	30	29.95
15	Punjab	3.5	1.8	1.2	1.22	0.34	0	1	0
16	Rajasthan	5	1.86	0	0	0.6	0.59	0	0
17	Sikkim	11.5	9.4	1.78	1.78	5.71	5.64	0	0
18	Tamil Nadu	13	11.21	34	28.34	9.71	17.71	7.4	5.37
19	Telangana	10	5.95	2.31	2.3	0.66	0	0	0
20	Uttar Pradesh	26	25.91	0	0	0	0	0	0
21	Jammu & Kashmir	5	4.62	0.74	0.68	1.5	0.58	2	0
22	First Come First Serve					18.82	#		

* Authorizations were made to incur expenditure on purely “First Come First Serve” basis subject to the condition that total overall expenditure does not exceed total allocation made during that

Financial Year to ensure that there is minimum surrender of funds. Therefore, expenditure for some States have been more than the allocation made during that Financial Year.

Expenditure included in State/ UT - wise

Alloc.: Allocation

Expd.: Expenditure

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